

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1190 OF 2018 IN
DFR NO. 2282 OF 2018**

Dated: 19th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**DNH Power Distribution Company Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija for R.2

Mr. Anup Jain
Mr. Udit Gupta for R.3

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

ORDER

**IA NO. 1190 OF 2018
(Appln. for condonation of delay)**

Learned counsel for the appellant states that all the Respondents have been served except Respondent No.3. However, Mr. Anup Jain, learned counsel appears on behalf of Respondent No.3. Therefore, service is complete.

We have heard learned counsel for the parties. For the reasons stated in the application, delay of 65 days in filing the appeal is condoned. Application is disposed of.

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Registry is directed to number the appeal.

We have heard learned counsel for the parties. Admit. Learned counsel for the respondents may file reply, if any, on or before 18.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 08.01.2019 with advance copy to the other side.

List the matter on **29.01.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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